

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2582

ANSWERED ON:04.12.2009

UPGRADATION OF HOMOEOPATHY COLLEGES AND HOSPITALS

Kodikunnil Shri Suresh;Kurup Shri N.Peethambara

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

(a) whether the Union Government has received any proposals from the State Government of Kerala to upgrade the Government Homoeo Colleges in Kerala including at Thiruvananthapuram and Kottayam for creating post-graduate facilities;

(b) if so, the details thereof;

(c) whether proposals have also been received to upgrade the Government Nature Cure Hospital at Varkala and Panchakarma Hospital at Poojappura;

(d) if so, the details thereof; and

(e) the action taken by the Government thereon alongwith the financial assistance provided or proposed to be provided in this regard?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

a) & (b) So far as getting required statutory permission for creating post graduate facilities in the Homoeopathic Colleges in Kerala is concerned, the Principal, Government Homoeopathic Medical College, Thiruvananthapuram vide letter dated 8.02.2006 had requested for grant of ex-post -facto permission to create post graduate facilities in two additional specialities i.e. Homoeopathic Pharmacy and Homoeopathic Practice of Medicine in the Government Medical Colleges at Thiruvananthapuram and Kozhikode, which were started based on affiliation received from the university without taking prior permission of the Central Government as per provisions of the Homoeopathy Central Council (HCC) Act as amended in 2002. The matter was examined and as there is no provision for providing such ex-post-facto permission under the HCC Act, the State Government was informed that the said request for granting permission for the years 2004-05 and 2005-06 cannot be acceded to as per the provisions of the Act.

Regarding release of grant-in-aid for creating post graduate facilities, only one proposal has been received from the State Government of Kerala to upgrade Government Homoeopathic Medical College, Thiruvananthapuram for creating post graduate facilities. No such proposal has, however, been received in respect of Kottayam college.

(c) No.

(d) Does not arise.

(e) The order of Central Government denying permission for the courses (as indicated above at (a) and (b) was challenged by the State Government of Kerala in the High Court. The High Court had disposed of the writ petition by directing the Central Government to reconsider the application with retrospective effect. The Central Government had filed appeal against the order of the High Court in the Supreme Court. The Supreme Court vide order dated 11-5-09 has referred the matter to the division Bench of the High Court of Kerala for the disposal. The matter is presently subjudice.

As far as releasing grant-in-aid for creating post graduate facilities is concerned, the Government Homoeopathic Medical College, Thiruvananthapuram has already availed grant-in-aid for Model Institutions during the year 2004-05 and as per guidelines, sanction of further assistance is not admissible.